

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	<p style="text-align: center;">COURT'S OR JUDGES'S ORDERS</p> <p style="text-align: center; color: red; font-weight: bold;">WWW.LIVELAW.IN</p>
	19.05.2021		<p>WPIL No. 62 of 2021</p> <p><b><u>Hon'ble Raghendra Singh Chauhan, C.J.</u></b> <b><u>Hon'ble Alok Kumar Verma, J.</u></b></p> <p>Mr. C.S. Rawat, learned Chief Standing Counsel for the State.</p> <p>A letter has been received from Ms. Medha Pandey, Student of Faculty of Law, University of Delhi, wherein she has pointed out that, while the vaccination process has commenced for battling the COVID-19 pandemic, many of the Nepali citizens, who continue to stay in India, cannot be vaccinated as they have not been issued the Aadhar Card, which is required for registration for the purpose of inoculation.</p> <p>This letter has been treated as a letter petition by this Court.</p> <p>This Court appoints Mr. Aditya Pratap Singh, learned counsel, as <i>Amicus Curiae</i> in the case.</p> <p>The Registry is directed to give a copy of this petition to Mr. Aditya Pratap Singh, learned <i>Amicus Curiae</i>. He shall be paid his remuneration by the State Legal Services Authority.</p> <p>Mr. C.S. Rawat, the learned Chief Standing Counsel appearing for the State, seeks three weeks'</p>

time to file his counter-affidavit.

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Mr. Aditya Pratap Singh, the learned *Amicus Curiae* is directed to implead the Union of India as a necessary party in this petition within a period of one week.

In case, the amended cause-title is filed by Mr. Aditya Pratap Singh, the learned *Amicus Curiae*, the Registry is directed to issue notice to the learned Assistant Solicitor General for the Union of India.

List this case after three weeks.

**(Alok Kumar Verma, J.)(Raghvendra Singh Chauhan, C.J.)**  
**19.05.2021** **19.05.2021**

NISHANT